

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:3215  
ANSWERED ON:09.12.2009  
ABOLITION OF MPLAD SCHEMES  
Khaire Shri Chandrakant Bhaurao

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

(a) whether the National Commission to review the working of the Constitution and the Second Administrative Reforms Commission have called for the abolition of MPLAD Scheme;

(b) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a)&(b) 2nd Administrative Reforms Commission (ARC) in its two reports viz.

(i) 4th Report titled 'Ethics in governance'; and

(ii) 6th Report titled 'Local Governance' had recommended abolishment of MPLAD Scheme.

The reasons given in the Reports are:

(i) Under the Local Area Schemes, Legislators are empowered to sanction public works and authorize expenditure granted under MPLAD and MLALAD Schemes. However, these schemes do seriously erode the notion of separation of powers, as the legislator directly becomes the executive.

(ii) A Report written by former Public Accounts Committee Chairman Era Sezhiyan states that the MPLAD Scheme distorted the MPs' role in the federal system and diverted funds which should have actually gone to agencies like the Panchayati Raj institutions. Apart from infringing on the rights of the local governments, the most serious objection to the scheme is the conflict of interest that arises when legislators take up executive roles.